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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

**IA 250 of 2017 in TP No. 58/397-398/NCLT/AHM/2016 (New)
C.P. No. 11/397-398/CLB/MB/2014(Old)**

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 06.09.2017**

Name of the Company: Sanjivbhai Kiritbhai Patel & Ors.
V/s.
Biocare Remedies Pvt. Ltd. & Ors.

Section of the Companies Act: Section 397-398 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	KIRAN SHAH	C.A	Petitioner	Kiran Shah
2.	Bharat Rao	Advocate	Petitioner	Bharat Rao
3.	PRATIK THAKKAR	ADVOCATE	RESPONDENTS	Pratik Thakkar

ORDER


Learned FCA Mr. Kiran Shah with Learned Advocate Mr. Bharat Rao present for Original Petitioner. Learned Advocate Mr. Pratik Thakkar present for Original Respondent.

Learned Counsel appearing for the Original Petitioner represented that Civil Appeal No. 010995-010996/2017 filed by the Original Respondent was dismissed by Hon'ble Supreme Court of India and filed copy of the case status report.

Learned Counsel appearing for the Original Respondent represented that the Civil appeal was dismissed by the Hon'ble Supreme Court of India.

In these circumstances Original Respondents are directed to state how they propose to comply with the order within 2 days.

List the matter on 08.09.2017


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 6th day of September, 2017.